

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 22.5.2008

The Meeting No. 07/AM09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 22.05.2008 under the chairmanship of Shri Anil Aggarwal, Jt. DGFT in the conference room No. 4 of DGFT.

Case No.105 NC-VI Dated 22.5.2008	Party's Name: M/s. UNI Klinger Ltd., Pune	Meeting No. & Date 07/09 dt. 22.5.2008	Status Deferred.
HQ File No. 01/85/50/79/AM09/DES.VI RLA F.No. 31/24/40/374/AM08	License No. 3110032856 dt. 26.2.2008	Defer Dated	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	61/0-Klinger Jointing Sheets (Asbestos) (16839.90Kgs).	1200.000	Number	2349000.00	60000.00
			Total	2349000.00	60000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	RAW ASBESTOS WHITE CHRYSOTILE ASBESTOS GRADE 4 T 550	8227.170	KG	359280.00	9049.88
2	RAW ASBESTOS WHITE CHRYSOTILE ASBESTOS GRADE 5 D 550 / 5 R 550	3793.950	KG	75300.00	1896.73
3	RAW ASBESTOS WHITE CHRYSOTILE ASBESTOS GRADE 7 T 550 / 7 R 550	714.300	KG	29775.00	750.00
			TOTAL	464355.00	11696.61

Position:

Decision :Deferred.

The Committee considered the case as per agenda. It was noted that the applicant firm has made two applications in the earlier NC meeting No. 42/08 held on 14.2.2008 and decision was taken with regard to the same export product, namely, Klinger Jointing Sheets (Asbestos). But there is a mismatch between the quantity applied in the two applications. After disusing the case, Committee decided to seek the following details from the applicant:

- (I) Details of indigenous inputs alongwith Qty.
- (ii) Net content of asbestos in exports.

Therefore, the NC meeting decided in this similar case to ask for the above details/information from the applicant firm.

Case No.106 NC-VI Dated 22.5.2008	Party's Name: M/s. Coronet Products Pvt. LTD., Baroad	Meeting No. & Date 07/09 dt. 22.5.2008	Status Approved.
---	--	---	---------------------

HQ File No. 01/85/162/705/AM08/DES.VI RLA F.No. 34/24/40/124/AM08	License No. 3410020318 dt. 12.12.2007	Defer Dated
--	---------------------------------------	-------------

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (EURO)
1	63/0-TOOTH BRUSHES (INTERDENTAL CYLINDRICAL)	100000.000	NUMBER	1577792.00	28480.00
2	63/0-TOOTH BRUSHES (INTERDENTAL CONICAL)	100000.000	NUMBER	1577792.00	28480.00
			TOTAL	3155584.00	56960.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(EURO)
1	TOOTH BRUSH HEAD (CYLINDRICAL)	105000.000	NUMBER		
2	TOOTH BRUSH HEAD (CONICAL)	105000.000	NUMBER		
3	RELEVANT POLYMER (POLYPROPYLENE GRANULES PET BR 003)	4620.000	KG		
4	RELEVANT POLYMER (THERMOPLASTIC ELASTOMER-TPE)	1050.000	KG		
5	COLOUR MASTER BATCH FOR POLYPROPYLENE GRANULES	90.460	KG		
6	COLOUR MASTER BATCH FOR TEP-THERMOPLASTIC ELASTOMER	20.600	KG		
			TOTAL	2495622.00	44131.23

Position

Decision Approved.

The Committee considered the case as per agenda. It was decided to approve the case by NC meeting based on the earlier recommendation of Deptt of C & PC vide their letter No. 46011/104/2006-PC dt. 28.1.2008 for the import of Relevant Tooth Brush Head (Cylindrical/Conical) as Net + 5% wastage, 1.06 kg (1.04 kg Relevant Themoplatic Elastomer and 0.02 kg Colour Master Batch for TPE) per kg of TPE content, 1.06 kg (1.04 kg Polyproplene Granules and 0.02 kg Colour Master Batch for PP) per kg Polyproplene content in export product. Weight of tooth brushes, at the time of export, to be reflected in SBs to account for imported inputs.

RLA to take consequential action as per policy/procedure.

Case No.107 NC-VI Dated 22.5.2008	Party's Name: M/s. Coronet Products Pvt. LTD., Baroda	Meeting No. & Date 07/09 dt. 22.5.2008	Status Approved.
HQ File No. 01/(87)85/50/575/AM08 RLA F.No. 34/80/40/700/AM03	License No. 3410006628 DT. 28.12.2003	Defer Dated	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

--	--	--	--	--

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	"TOOTH BRUSHES" (NYLON PA 612 GRADE ANCHORED WITH NS WIRE TO DOUBLE COMPONENT-PP &TPE HANDLE) (SIZE: L : 190MM, H : 12.5MM, B : 16MM) (NET WEIGHT : 0.016580 Kgs) (30,00,000 Nos.)	1500000.000 (49740.00Kgs)	PAIR	22950000.00	468367.00
2			TOTAL	22950000.00	468367.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	RELEVANT POLYMER NAMELY POLYPROPYLENE GRANULES (POLYPROPYLENE HOMOPOLYMER)	31185.000	KG	1091475.00	22275.00
2	RELEVANT COMPOUNDED REUBBER (TPE)	17293.500	KG	2766960.00	56469.00
3	RELEVANT NYLON MONOFILAMENT (NYLON PA 612)	3540.000	KG	2639070.000	53859.00
			TOTAL	6497505.00	132603.00

Position:

Decision Approved.

The Committee considered the case as per agenda. It was decided to approve the case by NC meeting based on the earlier recommendation of Deptt of C & PC vide their letter No. 46011/104/2006-PC dt. 28.1.2008 for the import of

Polypropylene Granules	1.04 kg/kg pf PP content in export product.
Relevant Compound Rubber (TPE)	1.04 kg/kg of TPE content in export product.
Relevant Nylon Monofilament	1.02 kg/kg of Nylon Content in Export product.

Weight of tooth brushes, at the time of export, to be reflected in SBs, to the account for imported inputs.

RLA to take consequential action as per policy/procedure.

Case No.108 NC-VI Dated 22.5.2008	Party's Name: M/s. A.R. THERMOSETS PVT. LTD., KANPUR	Meeting No. & Date 07/09 dt. 22.5.2008	Status Deferred.
HQ File No. 01/87/50/871/AM07 RLA F.No. 06/81/40/19/AM07	License No. 0610011625 DT. 5.01.2007		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-BITUMEN EMULSION MS/SS/RS GRADE	600.000	MT	8557000.00	182064.00
			TOTAL	8557000.00	182064.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	PETROLEUM BITUMEN	400.00	MT	3933900.00	83700.00
			TOTAL	3933900.00	83700.00

Position:

Decision :- Deferred.

The Committee considered the case as per agenda. It was decided by the NC meeting to seek comment from P&NG to further consideration of the case before the NC meeting.

Case No.109 NC-VI Dated 22.5.2008	Party's Name: M/s. A.R. THERMOSETS PVT. LTD., KANPUR	Meeting No. & Date 07/09 dt. 22.5.2008	Status Deferred.
HQ File No. 01/83/50/996/AM08 RLA F.No. 06/81/40/009/AM08	License No. 0610012221 DT. 21.8.2007		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-BITUMEN EMULSION MS/SS/RS GRADE	618.000	MT	9690240.00	230720.00
			TOTAL	9690240.00	230720.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	PETROLEUM BITUMEN	412.00	MT	5537280.00	131840.00
			TOTAL	5537280.00	131840.00

Position:

Decision : Deferred.

The Committee considered the case as per agenda. It was decided by the NC meeting to seek comment from P&NG to further consideration of the case before the NC meeting.

Case No.110 NC-VI Dated 22.5.2008	Party's Name: M/s. INDIAN OIL CORPORATION LTD., NEW DELHI	Meeting No. & Date 07/09 dt. 22.5.2008	Status Deferred.
HQ File No. 01/82/50/717/AM07 RLA F.No. 05/24/40/274/AM07	License No. 0510188588 DT. 10.08.2006		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-LUBE OIL BASE STOCK (LOBS) ALSO KNOWN AS BASE OIL FALING UNDER 27101960 OF CUSTOMS TARIFF ACT LUBE OIL BASE STOCK (LOBS) ALSO KNOWN AS BASE OIL. IT IS HYDROCARBON USED FOR THE MANUFACTURE OF LUBRICATING OIL	44000.000	MT	1936176000.00	42460000.00
			TOTAL	1936176000.00	42460000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	CRUDE PETROLEUM OIL LIKE BONNY LT, ARAB MIX, LABUAN, DUBAI LT ETC.	77880.000	MT	1830180000.00	39614286.00

	CRUDE PETROLEUM OIL IS MIXTURE OF DIFFERENT HYDROCARBONE COMPOUNDS.				
2	NORMAL METHYLE PYROLLIDOE (NMP) NORMAL METHYLE PYROLLIDONE (NMP) IS A CHEMICAL	28732.000	KG	5387250.00	116607.00
			TOTAL	1835567250.00	39730893.00

Position:

Decision Deferred.

The Committee considered the case as per agenda. It was decided by the NC meeting to seek comment from P&NG to further consideration of the case before the NC meeting.

Case No.111 NC-VI Dated 22.5.2008	Party's Name: M/s. INDIAN OIL CORPORATION LTD , NEW DELHI	Meeting No. & Date 07/09 dt. 22.5.2008	Status Approved.
HQ File No. 01/85/162/32/AM07/DES.VI RLA F.No. 05/26/40/588/AM08	License No.		Defer Dated

Application: Request for granting of advance authorization above 500 crore under Para 4.8 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0- LIGHT ENDS VIZ, NAPTHA NAPTHA FALLING UNDER CHAPTER HEADING 27101119 OF THE CUSTOMS TARIFF ACT	500000.000	MT	18758250000.00	472500000.00
			TOTAL	18758250000.00	472500000.00

S.No.	Import Item	QTY.	UOM	CIF (RUPEES)	CIF (US\$)
1	CRUDE OIL IT IS A MIXTURE OF DIFFERENT HYDROCARBON COMPUNDS FAND FALLING UNDER CHAPTER HEADING 27090000 OF THE CUSTOMS TARIFF ACT.	632500.000	MT	18658750000.00	464148010.00
			TOTAL	18658750000.00	464148010.00

Position:

Decision: Approved

The Committee considered the case as per agenda. The Committee observed that Indian Oil Corporation has applied for Advance licence under SION A 2688 for export of 'Light ends VIZ Naptha' with import of 'Crude Oil' with following qty(s) & cif :

Export item	Qty	FOB
Naptha	500,000 MT	Rs.1875,82,50,000/- (Rs. 1875.82 Cr. Approx.)

Import Item		
Crude Oil	632,500 MT	Rs.1865,87,50,000/-

- Financial jurisdiction as per Para 4.8 of HBP (Vol.I) for fixed SION cases exceeding Rs. 500 cr for issuance of Advance Licence is on recommendation of NC.
- NC, therefore recommended the case for issuance of Advance Licence to Indian Oil Corporation under SION A2688 for export of Naptha (500,000 MT) for FOB value of Rs. 1875.82 cr appox & import of Crude Oil (632,500MT)for cif value of Rs. 1865.87 approx.

File may be submitted to Hon'ble CIM for financial approval of the case.

Case No.112 NC-VI Dated 22.5.2008	Party's Name: M/s. GODREJ & BOYCE MFG. CO. LTD., MUMBAUI	Meeting No. & Date 07/09 dt. 22.5.2008	Status Deferred.
HQ File No. 01/85/50/74/AM09 RLA F.No. 03/94/40/1160/AM08	License No. 0310462110 DT. 22.02.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	61/0-TRIMS –ALUMINIUM	970.000	NUMBER	417640.44	9943.82
2	61/0-BRACKETS-STEEL	810.000	NUMBER	51804.48	1233.44
3	61/0-VERTICAL UPRIGHTS FOR FRAMES – STEEL	500.000	NUMBER	308409.36	7343.08
4	61/0- STD. HORIZONTALS FOR FRAMES – STEEL	1468.000	NUMBER	248774.40	5923.20
5	61/0- TILES – STEEL	2744.000	NUMBER	800039.52	19048.56
6	61/0- GLASS TILES- ALUMINIUM	120.000	NUMBER	52058.16	1239.48
7	61/0- HINGE BOTTOM FASCIAS- STEEL	1040.000	NUMBER	174639.36	4158.08
8	61/0-TOP CAPS – MAZAK	1100.000	NUMBER	31332.00	746.00
9	61/0- WORKSURFACES – PRELAM PARTICLE BOARD	350.000	NUMBER	547503.60	13035.80
10	61/0- OPEN SHELVES – STEEL	60.000	NUMBER	33742.80	803.40
			TOTAL	2665944.12	63474.86

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	CRCA MS SHEETS 05 TO 3.0MM OR EQUIVALENT	10105.100	KG	543001.40	12928.60
2	EXTRUDED ALUMINIUM OR EQUIVALENT	736.900	KG	0.00	0.00
3	MAZAK OR EQUIVALENT	66.000	KG	0.00	0.00
4	FRADE II PRELAMINATED/PLAIN PARTICLE BOARD	63.000	SQ. METER	0.00	0.00
			TOTAL	543001.40	12928.60

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was noted by the Committee that comments from DIPP were awaited. Therefore, the decision was taken to issue a reminder to DIPP to expedite the comments.

Case No.113 NC-VI Dated 22.5.2008	Party's Name: M/s. RENSHEL EXPORTS PVT. LTD., KOLKATA	Meeting No. & Date 07/09 dt. 22.5.2008	Status Approved.
HQ File No. 01/85/50/77/AM09/DES.VI RLA F.No. 02/24/40/001/AM09	License No. 0210111181 dt. 8.4.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	90/0- shellac	233.750	MT	28400625.00	701250.00
			TOTAL	28400625.00	701250.00

S.No.	Import Item	QTY.	UOM	CIF (RUPEES)	CIF (US\$)
1	STICKLAC	425.000	MT	27008750.00	658750.00
			TOTAL	27008750.00	658750.00

Position:

Decision Approved

The Committee considered the case as per agenda. The committee noted that earlier the Committee in the meeting No. NC 24/08 held on 20.09.2007 had approved the yield of 55%. Therefore, NC decided to approve yield of 55% in the instant case as requested by the firm. Accordingly, the following quantity was ratified:

Export item

Qty.

Shellac

233.750 MT

Import item

Qty

Sticklac

425.000 MT

RLA to take consequential action as per policy/procedure.

Case No.114 NC-VI Dated 22.5.2008	Party's Name: M/s. INDO GERMAN ALKALOIDS, MUMBAI	Meeting No. & Date 07/09 dt. 22.5.2008	Status Deferred
HQ File No. 01/85/50/72/AM09/DES.VI RLA F.No. 03/94/40/1001/AM08	License No. 0310457219 DT. 9.01.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0- INECACUANHA EXTRACT BP/USP	488.000	KG	10775040.00	269376.00
			TOTAL	10775040.00	269376.00

S.No.	Import Item	QTY.	UOM	CIF (RUPEES)	CIF (US\$)
1	IPECACUANHA ROOTS	2000.800	KG	10564240.00	264106.00
			TOTAL	10564240.00	264106.00

Position:

Decision Deferred.

The Committee considered the case as per agenda. It was noted by the Committee that comments from AYUSH were awaited. Therefore, the decision was taken to issue a reminder to AYUSH to expedite the comments.

Case No.115 NC-VI Dated 22.5.2008	Party's Name: M/s. ASSOCIATED CAPSULES PVT. LTD., MUMBAI	Meeting No. & Date 07/09 dt. 22.5.2008	Status Transferred to DES- VII
HQ File No. 01/85/50/73/AM09/DES.VI RLA F.No. 03/94/40/1292/AM08	License No. 0310465799 DT. 19.3.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	63/0- 250 MICRONS PVT FILM LAMINATED WITH 25 MICRON PE FILM AND COATED WITH 90 GSM PVDC (TRIPLEX).	25000.000	KG	4522500.00	112500.00
			TOTAL	4522500.00	112500.00

S.No.	Import Item	QTY.	UOM	CIF (RUPEES)	CIF (US\$)
1	PVC RESIN	18769.400	KG	980888.84	24400.22
2	PLASTICIZER (EPOXIDISED SOYABEAN OIL)	1244.900	KG	81789.93	2034.58
3	PIGMENTS	111.900	KG	64303.34	1560.00
4	PVC STABILIZER	678.400	KG	218173.44	5434.20
5	PVC PROCESSING AID	902.250	KG	145081.80	3609.00
6	IMPACT MODIFIER FOR PVC	2307.050	KG	278230.23	3609.00
7	LUBRICANTS	271.800	KG	31189.05	775.85
8	ADHESIVE	491.600	KG	94387.20	2347.94
9	PE FILM	1540.350	KG	141712.20	3525.18
10	PVDC AQUEOUS DISPERSION – (PRIMER) (TOTAL SOLIDS 40 +/-2%)	297.950	KG	59887.95	1489.75
11	AQUEOUS DISPERSION VINYLIDENNS CHLORIDE – METHACRYLATE COPOLYMER- TOP COAT (TOTAL SOLID CONTENT 55 +/- 1%)	886.750	KG	87108.38	2166.88
			TOTAL	3140931.42	74777.90

Position:
DES-VII

Decision: Transferred to

The case was considered the NC as per agenda. It was noted that the correct ITC (HS) Code of the export product falls in chapter 39 which pertains to NC –VII Committee decided to transfer the case to NC-VII

Case No.116 NC-VI Dated 22.5.2008	Party's Name: M/s. KIRBY BUILDING SYSTEMS INDIA LTD., MEDAK	Meeting No. & Date 07/09 dt. 22.5.2008	Status Deferred.
HQ File No. 01/85/50/71/AM09/DES.VI RLA F.No. 09/24/40/442/AM08	License No.0910032890 DT. 6.2.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	61/0- PRE FABRICATED STEEL BUILDING (B BUILDING-MACHINING) 2047 MT Condition:- The import of Components are allowed on net to net basis, without wastage with accountability clause, and the type, technical specification incl. part No. if any., etc., of the Components sought for import should conform to those utilized in.	1.000	Set	128525636.00	3266217.00
			TOTAL	128525636.00	3266217.00

S.No.	Import Item	QTY.	UOM	CIF (RUPEES)	CIF (US\$)
1	H T PLATES ASTM A 572 GR. 345	1465.000	MT	44667057.00	1120880.00
2	PLAIN/BRE GALVANUME ASTM A 792 M, GR. 340/550, AZ 150	116.000	MT	4528761.00	113645.00
3	PRE PAINTED SHEETING COILS ASTM 1 792 M, GR. 340/550 AZ 150	88.000	MT	4077221.00	102314.00
4	ROPE SEALING TAP A PER KIRBY SPEFICATIONS	510.000	COIL/ ROLL	28873.00	725.00
5	SEALANT TUBES AS PER KIRBY SPECIFICATIONS	500.000	NUMBER	63125.00	1584.00
6	SELF DRILLING AND TAPPING SCREWS AND WASHERS 10-14x25MM, 10-14x19MM	201000.000	NUMBER	282217.00	7082.00
7	SKY LIGHT (FIBRE GLASS POLYESTER PANEL)1.5x1000x3300mm as per KIRBY SPECIFICATIONS	1394.000	NUMBER	1516388.00	38052.00
8	WALL LIGHTS 2MM POLYCARBONDATE 1000x2x4140MM AS PER KIRBY SPECIFICATIONS	210.000	NUMBER	246707.00	6191.000
9	FCWA WIRE AWS A5-20/E71T-1	16.115	MT	875616.00	21973.00
			TOTAL	56285965.00	1412446.00

Position:

Decision: Deferred,

The Committee considered the case as per agenda. It was decided by the Committee to seek comments from DIPP(Sh. S.K. Jain, DO) to consider the case further.

Case No.117 NC-VI Dated 22.5.2008	Party's Name: M/s. KIRBY BUILDING SYSTEMS INDIA LTD., MEDAK	Meeting No. & Date 07/09 dt. 22.5.2008	Status Deferred.
---	--	---	---------------------

HQ File No. 01/85/50/70/AM09/DES.VI RLA F.No. 09/24/40/410/AM08	License No.0910032891 DT. 6.2.2008	Defer Dated
--	------------------------------------	-------------

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	61/0- PRE FABRICATED STEEL BUILDING (A,B & C BUILDING –A1 TO A10 { A BUILDING –A1, A2 AND A10-2886MT; B BUILDING A6, A7, A8 AND A9-2851MT; C BUILDING –A6, A7, A8 AND A9- 2710MT} Condition:- The import of Components are allowed on net to net basis, without wastage with accountability clause, and the type, technical specification incl. part No. if any., etc., of the Components sought for import should conform to those utilized in.	1.000	Set	565647790.00	14411409.00
			TOTAL	565647790.00	14411409.00

S.No.	Import Item	QTY.	UOM	CIF (RUPEES)	CIF (US\$)
1	H T PLATES ASTM A 572 GR. 345	2138.000	MT	65186463.00	1635796.00
2	PLAIN/BRE GALVANUME ASTM A 792 M, GR. 340/550, AZ 150	329.00	MT	12844504.00	322321.00
3	PRE PAINTED SHEETING COILS ASTM A 792 M, GR. 340/550 AZ 150	452.000	MT	20942091.00	525523.00
4	75MM THICK GLASSWOOL INSULATION WITH FSK. L. DENSITY 32KG/CU. M AS PER KIRBY SPECIFICATIONS	75374.000	SQ. METER	4069210.00	102113.00
5	ROPE SEALING TAPE AS PER KIRBY SPECIFICATINOS	82944.000	COIL/ROLL	4658771.00	116908.00
6	SELF DRILLING AND TAPPING SCREWS AND WASHERS - 10-14x25MM, 10-16x19MM	1205985.000	NUMBER	13383.00	336.00
7	FCWA WIRE AWS A5-20/E71T-1	23.518	MT	1277862.00	32067.00
			TOTAL	110685563.00	2777555.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was decided by the Committee to seek comments from DIPP(Sh. S.K. Jain, DO) to consider the case further .

Case No.118 NC-VI Dated 22.5.2008	Party's Name: M/s. RAJ PETRO SPECIALITIES PVT. LTD (FORMERLY SURYODAY BLENDING PVT. LTD) MUMBAI	Meeting No. & Date 07/09 dt. 22.5.2008	Status Approved.
HQ File No. 01/85/50/75/AM09/DES.VI RLA F.No. 03/95/40/984/AM08	License No.0310456681 DT. 7.1.2008	Defer Dated	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

--	--	--	--	--	--

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0- WHITE PETROLEUM JELLY:- MELTING POINT DEG. C 56/-2, CONGEALING POINT DEG. C 54+/- & CONSISTENCY & 25 DEG C 110+/-5.	326.400	MT	17811520.00	445288.00
			TOTAL	17811520.00	445288.00

S.No.	Import Item	QTY.	UOM	CIF (RUPEES)	CIF (US\$)
1	BASIC OIL	205.632	MT	7814000.00	195350.00
2	PRAFFIN WAX	75.072	MT	4504320.00	112608.00
3	MICRO CRYSTALLINE WAX	45.696	MT	4752400.00	118810.00
			TOTAL	17070720.00	426768.00

Position:

Decision Approved.

The Committee considered the case as per agenda. The NC noted that SION for White Petroleum Jelly exists at S.No. A3346 which as under:-

Export item	Qty	Import item	Qty.
White Petroleum Jelly	1kg	1. Base Oil 2. Paraffin Wax 3. Micro-crystalline wax	0.75 kg 0.17 kg 0.09 kg

According to the SION for export of 326.400 MT White Petroleum Jelly the imports works out as under:-

1. Base Oil	244.80 MT
2. Paraffin Wax	55.488 MT
3. Micro-crystalline wax	29.376 MT

Taking the above into account Committee ratified the following quantity:-

Export item	Qty
White Petroleum Jelly	326.400 MT
Import item	Qty.
1. Base Oil	205.632 MT
2. Paraffin Wax	55.488 MT
3. Micro-crystalline wax	29.376 MT

RLA to take consequential action as per Policy/ Procedure.

Case No.119 NC-VI Dated 22.5.2008	Party's Name: M/s. ALKALOIDS CORPORATION, 24- PARGANA (WB)	Meeting No. & Date 07/09 dt. 22.5.2008	Status Deferred.
HQ File No. 01/85/50/76/AM09/DES.VI RLA F.No. 02/24/40/331/AM08	License No.0210110853 DT. 28.03.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (POUND STERLING)
1	62/0- SCAMMONY RESINS (POWDERED)	1750.000	KG	5575128.13	70437.50
			TOTAL	5575128.13	70437.50

S.No.	Import Item	QTY.	UOM	CIF (RUPEES)	FOB (POUND
-------	-------------	------	-----	--------------	------------

					STERLING)
1	SCAMMONY ROOT (IPOMOEA ORIZABENSIS)	17500.000	KG	4847937.50	61250.00
			TOTAL	4847937.50	61250.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was decided by the Committee to obtain comments from AYUSH The case may be placed before NC meeting on receipt of the comments from AYUSH.

LIST OF PARTICIPANTS-NC VI MEETING No.07/AM09 HELD ON 22.05.2008

Sl.No	Name of the Officer	Designation	Department
1.	Sh. Anil Aggarwal	Jt.DGFT	DGFT
2.	Sh. Shaish Kumar	Indl. Adviser.	DIPP
3.	Sh. Raghu Nath	FTDO	DGFT